

**Central Administrative Tribunal  
Principal Bench**

**OA No.3797/2017  
MA No.3995/2017**

New Delhi, this the 21<sup>st</sup> day of May, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman  
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Shri Dev Sharma  
age 58 years  
District Youth Co-ordinator,  
Nehru Yuva Kendra,  
167, Hari Enclave,  
Chandpur Road,  
Bullandshahar, UP.

R/o

S1, 640-C, Pradeep Apartments,  
Shalimar Garden Extn-1,  
Shahibabad, Ghaziabad. .Applicant

(By Advocate, Mr. G. D. Bhandari)

**Versus**

1. Union of India  
Through  
The Secretary (YA)  
Ministry of Youth Affairs Sports,  
Govt. of India,  
Shastri Bhawan,  
New Delhi.
2. The Director General  
Nehru Yuva Kendra Sangathan  
2<sup>nd</sup> Floor, Core IV, Scope Minar,  
Laxmi Nagar, District Centre,  
Vikas Marg,  
Delhi 110 092.
3. State Director  
Nehru Yuva Kendra Sangathan  
Lucknow, 2/112, Vishal Khand-2,

Near Ambedkar Chauraha,  
Gomt Nagar,  
Lucknow 226010.

.Respondents

(By Advocates, Dr. L. C. Singhi for respondent No.1 and Shri R. Ramachanderan for respondent No.2)

**: O R D E R (ORAL) :**

**Justice Dinesh Gupta, Chairman:**

Shri G. D. Bhandari, learned counsel for the applicant submits that the relief claimed in this OA has been granted by the respondents and, therefore, the OA has become infructuous.

2. In view of the statement made on behalf of learned counsel for the applicant, the OA stands dismissed as withdrawn. MA filed for exemption from filing the originals of the annexures is accordingly dismissed. Interim order granted on 31.10.2017 stands vacated.

**(K. N. Shrivastava)**  
**Member (A)**

**(Justice Dinesh Gupta)**  
**Chairman**

/pj/